

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. V

Customs Early Hearing Application No. 86217 of 2025
(on behalf of Appellant)

In
Customs Appeal No. 86220 of 2025

[Arising out of Order-In-Appeal No. 156 (Gr.V)/2025 (JNCH)/Appeals dated 06.02.2025
passed by Commissioner of Customs (Appeals), Mumbai Zone-II.]

Oracura Solutions Pvt Ltd

Unit no. 1, Plot no. 233, 3, 6th Floor, D Block,
MIDC, TTC Industrial Area, Panvel, Mumbai,
Maharashtra – 400 706.

.... Appellant

Versus

Commissioner of Customs, Nhava Sheva - V

JNPT, Custom House, Nhava Sheva,
Raigad, Maharashtra – 400 707.

....Respondent

APPEARANCE:

Shri Vinay N Ansurkar, Advocate for the Appellant
Shri Dinesh Nanal, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)
HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85570/2026

Date of Hearing: 01.04.2026

Date of Decision: 01.04.2026

Per: CORAM

Learned counsel appearing for the appellant submits that they had received the instructions from the client for withdrawing the appeal and prays for withdrawal of the appeal.

2. The appeal is accordingly dismissed as withdrawn and the pending application is disposed of accordingly.

(Dictated and pronounced in open court)

(AJAY SHARMA)
MEMBER (JUDICIAL)

(RAJEEV TANDON)
MEMBER (TECHNICAL)